

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :: HYDERABAD BENCH
AT HYDERABAD

Contempt Petition No.107/2003
IN
Original Applicant No.1105/1997

Date of order: 26.02.2004

BETWEEN:

N. Devi Das Applicant

AND

1. Union of India, rep. by
General Manager, South Central Railway
Rail Nilayam, Secunderabad - 500 071
2. Chief Personnel Officer
South Central Railway
Rail Nilayam
Secunderabad - 500 071

Counsel for the applicant : Mr. S. Rama Krishna Rao
Counsel for the respondents: Mr. V. Bhimanna, Addl.CGSC

CORAM :

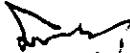
Hon'ble Sri Justice K.R. Prasada Rao, Vice-Chairman
Hon'ble Sri S.K. Agrawal, Member (Admn.)

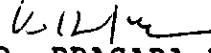
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O R D E R
(Per Hon'ble Sri Justice K. R. Prasada Rao, Vice-Chairman)

The learned counsel for the respondents submits that the authorities have complied with the orders passed by this Tribunal by fixing the pay of the petitioner on the basis of revised seniority of the applicant. He therefore, submits that the order has been sent to the accounts department for issue of cheque to the petitioner for the amount determined and that it will be sent within a week to the petitioner.

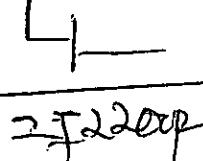
2. Hence, this CP is closed for the present giving liberty to the petitioner to seek for revival of the CP, if the cheque is not received. There shall be no order as to the costs.


(S.K. AGRAWAL)
MEMBER (ADMN)


(K.R. PRASADA RAO)
VICE-CHAIRMAN

Dated: 26th February, 2004
(Dictated in open court)

evr


27/2/2004